

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No. 1818 of 1996

(A)

New Delhi, dated the 29th May, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Govind Singh,  
Lower Division Clerk,  
General Branch,  
Employees State Insurance Corporation,  
Panchdeep Bhawan,  
Kotla Road,  
New Delhi-110002. .... APPLICANT

By Advocate: Shri Ashish Kalia

VERSUS

Union of India through  
the Director General,  
Employees State Insurance Corpn.,  
Panchdeep Bhawan,  
Kotla Road,  
New Delhi-110002. .... RESPONDENTS

By Advocate: Shri G.R. Nayyar

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. This application is premature in as  
much as the applicant has <sup>not</sup> availed the  
statutory remedies available to him.

3. Under the circumstances this O.A. is  
dismissed with the observation that the  
applicant should in the first instance  
exhaust the statutory remedies available to  
him and if any grievance survives thereafter

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then only he may agitate the same through appropriate original proceedings in accordance with law if so advised. No costs.

(8)

*Adige*  
(S.R. ADIGE)

Member (A)

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